Manihari Ghat-Sakri Gali Section under the North-Eastern Railway.

FOR A DEMAND VOLUNTARY STATEMENT BY THE MINISTER OF ENERGY IN REGARD TO S.Q. 142 REPLIED ON 19-7-82-Contd

श्रीलील कृष्ण ग्राडवाणीः श्रीमन, ग्रभी जो बात चल रही थी उसका क्या हम्राक्यों कि इस मामले में मैं समझता है कि यह चैयर का दायित्व है कि वह इस बात की व्यवस्था करें कि ग्रगर ऐश्योरेस दिया गया है हाउस को तो उसको प्रा किया जाए। इस मामले में उनका वक्तव्य क्या था?

श्री उपसभापति: ग्रापने सुना नहीं चेयरमैन साहब ने क्या कहा ?

श्री लाल कृष्ण ग्राडवाणीः उन्होंने ग्रपनी सज्जनता में स्वयं ही ऐश्योरेंस दे दिया। उनकी सज्जनता इस कारण थी कि हाउस में . . . (व्यवधान)

SHRI ARVIND GANESH KUL-KARNI: If the Minister is a gentleman, what are we? We are also gentlemen. It was his assurance that he will apologise.

MR. DEPUTY CHAIRMAN: Chairman has already said that . . .

B. D. KHOBRAGADE: SHRI Leader of the House is here; let him give an assurance.

SHR ARVIND GANESH KUL-KARNI: Chairman gave a half-hearted certificate to that side and condemnation to this side . . .

MR. DEPUTY CHAIRMAN: No. no, no condemnation.

SHRI KALYĀN ROY: Mr. Ghani Khan Chaudhuri replied that he did not surrender any money to the Finance Ministry, When Shri Dinesh Goswami and Mr. Bagaitkar and Mr. Kulkarni read out extensively from

the Hindu saying that more than Rs. 200 crores had been returned on ac. national thermal count of station regarding installation of power houses then he flabbergasted said that he will enquire and if what ne said was wrong, would come to the House and apologise. That was on account of the 15 minutes' barrage from this side. I have been told by the Secretary-General that they wrote a letter about the assurance.

MR. DEPUTY CHAIRMAN. You: are repeating the same thing.

SHRI KALYAN ROY: What can I What about his obligation. (Interruptions)

SHRI B. D. KHOBRAGADE: we want a statement from the Minister, today. (Interruptions).

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, the Chairman. said that the Minister would forward to make a statement. While he was going, he said 'I shall tell him' That will end the controversy; if this has been recorded. That is all. I have heard him saying' I shall tell him'. If he has said so, then, the matter ends.

SHRI ARVIND GANESH KARNI: We are also gentlemen.

THE LEADER OF THE (SHRI PRANAB MUKHERJEE): If the hon. Minister has said that this information is correct, he will come to the House and correct himself.

SHRI ARVIND GANESH KUL KARNI: And apologise.

SHRI PRANAB MUKHERJEE: He had not said, at what point time, he will come. A question privilege or a question of contempt of the House, therefore, does not arise. It will depend upon him, what time he will take to collect the information. It will not depend upon you. It will depend upon him, what time he will take to rectify, to collect .. (Interruptions).

There is a set procedure in the House. There is an Assurances Committee, the Committee on Government Assurances of this House It will be clearly treated as an assurance and this Committee is competent enough to ask the Ministry 'An assurance has been made on the floor of the House by the hon Minister and this assurance has not yet been fulfilled'. I do not know what is the discussion we are having here. If it is a question of an assurance, the Assurances Committee is there to take care of it. The House is not to take care of it. Neither can you direct me. So many assurances are given day in and day out on the floor of the House. They are being treated in a set manner. There is a set practice. And there is nothing unusual and nothing abnormal about it. (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: Sir, on a point of order. In regard to what the Leader of the House has said, to the first part of it, I have no objection. If it had been a simple assurance, what he said would have been quite correct. But there is also the other part of the statement that he will apologise to the House. We are only drawing the attention of the Chairman, as to what happened to that part. Nothing has happened.

SHRI PRANAB MUKHERJEE: That is also an assurance. If he has said it, it will be done.

SHRI ARVIND GANESH KUL-KARNI: That is all right. Say it will be done. (Interruptions)

SHRI KALYAN ROY: Sir, it involves my fundamental right and I am not going to barter it away. Mr. Mukherlee may be the Leader of the House today. Tomorrow, he may be sitting on this side. I do not know. The question is, Mr. Ghani Khan Chaudhuri has been found wrong and your Department, your Secretariat...

MR. DEPUTY CHAIRMAN: Assurances will remain. Ministers may change.

SHRI KALYAN ROY: It is not a question of right and wrong. Your Secretary-General had written to him to come and make a statement. He has been avoiding this. (Interruptions).

MR. DEPUTY CHAIRMAN: I think, the point has been completely answered by the Leader of the House. (Interruptions).

SHRI KALYAN ROY: He has made the confusion worse confounded. Sir, Mr. Ghani Khan Chaudhuri should be directed to make a statement. Otherwise, I tell you, we will not allow him to reply to any questions. If he does not come forward and makes a statement at least in the next Session, we will not allow him to reply to any question; we will not allow him till he unconditionally apologises. (Interruptions)

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Sir, it is not a question of an assurance of that kind, mentioned by the Leader of the House. It is a question of a wrong answer, a wrong statement made by the hon. Minister. (Interruptions).

MR. DEPUTY CHAIRMAN: If you go on treating everything as an assurance, then, I am afraid, no assurances can be given by Ministers nor can they be fulfilled. You have to bear with that. Now, we go to the next item. I would request hon. Members... (Interruptions).

DR. BHAI MAHAVIR (Madhya Pradesh): Sir, I am on a point of order.

MR DEPUTY CHAIRMAN: No.

DR. BHAI MAHAVIR: Sir, I am on a different point.

MR. DEPUTY CHAIRMAN: We have a very busy schedule today. We have two Calling-Attention Motions. Then, there is Private Members' Business. There is no Government Business.

ness today. I would request hon. Members. Let us proceed with the Business. Otherwise, we will have to sit very late. That will be a problem. I have allowed a large number of Special Mentions. Therefore, I would like to say, at this stage, that I will not allow any other matter to be raised here, apart from the Special Mentions. Otherwise, there will be two types of Mentions; one, with my permission and the other, without my permission.

DR. BHAI MAHAVIR: Sir, it is not any type of Special Mention I am making.

MR. DEPUTY CHAIRMAN: What is your point?

डा भाई महावीर : मैने एक पत्न सभापित महोदय को लिखा है। जैसा सवाल अभी आपके सामने आया, इसी से मिलता जुलता सवाल में उठाना चाहता हूं। श्रीमन, मैं एक मिनट का समय लूंगा।

21 जुलाई 1982 को पी जी जी अग्नई० चण्डीगड़ के बारे में सवालों का जाब देते हुए यहां पर स्वास्थय मंत्री के एक बयान दिया। उस बयान पर मैंने आपित की कि शायद यह तथ्यों के अनुरूप नहीं है। इस पर चेयरमेन साहब ने जो रिमार्क दिया महोदय, वह मैं पढ़कर सुनाना चाहता हूं:

"Dr, Mahavir, will you sit down? He has cleared these points. One, there are uniform rules. Second, there has been no ad hoc appointments and appointments have been made according to the rules. Then he said that you are wrong, that there was no post of Deputy Director. There was one which was in abeyance and not filled. He has advertised and got it filled under the rules. I think it is a very clear reply."

MR. DEPUTY CHAIRMAN: Your letter has been received in our office at 11.20 this morning. So, we cannot take any action now. (Interruptions). That is all right.

DR. BHAI MAHAVIR: In a subsequent answer on the 11th....

MR. DEPUTY CHAIRMAN: No, no, please sit down. That is over now. (Interruptions). No, no.

DR. BHAI MAHAVIR: In a subsequent answer on the 11th of August, he has concealed that. (Interruptions).

MR. DEPUTY CHAIRMAN: No, no. (Interruptions). Don't record it.

DR. BHAI MAHAVIR: *

श्री शिव चन्द्र झा । मेरा प्लाइंट स्राफ स्रार्डर है ।

श्रीमन, स्राप रूल 17 सौर रूल 101 दोनों को निकालिये। इसमें है कि यदि कोई विधेयक सदन में स्राता है तो में म्बर को यह ब्रिधियार है कि उसमें संशोधन दे कि इसको सलेक्ट कमेटी में भेजा जाय। यह रूल 17 कहता है। रूल 101 कहता है कि उस पर डिसकशन की बात जब ग्रमेंडमेंट पर ग्राती है जैसा ग्रार्डर है उस रूप में होगा। तो मैंने 10-12 दिन पहले सभापति जो को लिखकर दिया लेकिन ग्रभी तक इस बारे में कोई उत्तर उनकी तरफ .से नहीं म्राया है। म्राज म्राखिरी दिन है। मैं जानना चाहता हूं कि यह जो श्रमेंडमेंट दिया जाता है डिबेट के पहले यह ग्रमेंडमेंट मृव होता है। तो उस पर बोलने की बात कव ग्राती है। क्योंकि बाई क्लाज ग्रमेंडमेंट पर जो संकेड स्टेज श्राती है तो उस समय इस पर बोलने की बात ग्राती है। लेकिन सलेक्ट कमेटी के लिए डिवेट में पहले यह मृव किया जाता है । इसलिए तरीका जो है, इस अमेंडमेंट पर, मिनि-

^{*}Not recorded.

स्टर के पहले, जवाब देने से पहले, मुवर उस पर बोले कि इसे सलेक्ट कमेटी में क्यों भेजा जाय ग्रौर वह पहले इसको मव करता है जैसा परसों इंडस्ट्रियल डिस्प्यूट एक्ट में था । स्टेट्ट्यरो रेजोल्युशन में ऐसी बात है । तो पर सफाई चाहता हूं कि यह जो तरीका है इसकी सफाई न होने से संदस्यों के ग्रधिकारों का खात्मा होता है ग्रौर सदन की गरिमा बढ़ने बजाय घटती है । मैं जानना चाहता हं कि ग्रमेंडमेंट सलेक्ट कमेटी में भेजने के बारे में जो देता है उसका बोलने का समय कब ग्राता है, यह इसमें नहीं लिखा हम्राहै।

श्री उपसभापति : ठीक है स्रापको जवाब मिल जायेगा । 🖘

श्री मिव चन्द्र झा : इसको रिवाज्ड करके लिख दिया जाय। इसके बिना सदन ग्रंधकार में....

श्री उपसभापति : बता दिया जायेगा ।

भी शिव चन्द्र सा : 12 बजे वह भाग जाते हैं।

> श्री उपसभापति : ग्राप ग्रपनी बात कहिए ऐसा

> > श्री शिव चन्द्र शाः ग्राप इस परं....

श्री उपसमापति : स्राप बैठिए, स्रापको जबाब मिल जायेगा।

श्री शिव चन्द्र झा: ग्राप इस पर निर्णय करिए।

श्री उपसभापतिः निर्णय हो जायेगा। भ्रापको जवाब मिल जायेगा।

श्री हुक्मदेव नारायण यादव (बिहार): श्रीमन, मेरा व्यवस्था का प्रश्त है कि मैं यह जानना चाहता हूं कि सर-कार की तरफ से सदन में कोई जवाब श्राये श्रीर मेम्बर चेलेंज करे उस जवाब के बारे में ग्रौर कहे कि यह जवाब सही नही है तो इस सदन में कौन सी ऐसी प्रक्रिया है जिससे सत्य का पता लगाया जाये। सरकार कहे कि हम ठीक है ग्रौर मेम्बर कहे कि मैं ठीक हं..

श्री उपतभाषति : प्रक्रिया है इसके लिए ।

श्री हक्मदेव नारायण यादवः तो ऐसी हालत में....

ं श्री उपसभापति : ठिक है, रेज करिए। इस ी जो प्रक्रिया है उसके ग्राधार पर इसको देखा जायेगा।

श्री हुक्मदेव नारायण यादव : यह जानना चाहता हूं कि...

श्री उपसभापति: जानने के चेम्बर में ग्राइये। ग्रापको बता जायेगा । यहां समय नही हैं ।

श्री हुक्मदेव न रायण यादव : चेम्बर में बता देंगे ग्रीर यहां क्यों नही बता देंगे।

श्री उपसभापति : ग्राप वहां ग्राइये इसका जवाब ग्रापको मिल जायेगा।

श्री हुक्मदेव नौरायण यादव । वहां पर ...

श्री उपसभापति : ग्राप लिखकर भेज दीजिए ग्रापको जवाब मिल जायेगा ।

श्री हुक्मदेव नारायण यादव । चेम्बर में ऐसी कौन सी नियम की बात हैं जो वहांपर इसका जवाब दिया जा सकता है ग्रीर यहां पर इसका जवाब नहीं दिया जा सकता।

श्री उपसभापति : :सदन में इतना समय नहीं है (इन्द्रधान)

श्री हक्मदेव नारायण यादव : सदन में यह उठाया . . (व्यवधान) रास्ता निकालें।

श्री उपसभापति : ग्राप बैठ जाइये । म्राप लिख कर भेज दीजिए (व्यवधांन) कार्लिग ग्रर्टेशन, श्री जसवंत सिंह । (व्यवधान)

श्री भाः दे० खोवरागडे : मेरा प्वांइट ग्राफ ग्रार्डर है।

श्री उपसभापति : कब तक प्लाइंट म्राफ म्रार्डर चलेगा। (य्य**दधान**)

श्री भा दे खोबरागडे; मेरा कहना यह हैकि प्रधान मंत्री ग्रमरीका याता पर....

श्री उपसभापति : वह ग्रब **ग्राएगा, यह मामला जब** श्राएगा चलाइये : इस पर ग्राप बहुत हो चुकी है (ब्रवधान) Dont record him.

This is an unnecessary point of order. श्री भाः देः खेखरा गर्डे :*

श्री उपत्रभापति: ग्राप बैठ जाइये,

श्री भार देर खोचरागडे*

श्रो लॉल हुडण प्राडवामी: सदन के नेता यहां पर हैं। मैं खाली स्पर्याकरण चाहंगा। किसी स्रखबार यह रिपोर्ट है कि काश्मीर के जो मंत्री हैं वे 15 ग्रगस्त के सलामी कार्यक्रमों में भाग नहीं लेगें, बायकाट करेंगे। ग्रगर यह बात सही है तो बहुत गम्भीर है। दूसरा यह है कि ग्रखबार में ग्राया है कि वहां के मुख्य मंत्री बीमार हैं . . . (व्यवधान)

श्री उपसभापति : मैं ग्रापसे कहंगा यह अखबार की बात है इसलिए ग्राप भ्रनावश्यक रूप से इसे मत उठा**इये** इसको इजाजत मैं नहीं देता है।

श्री लाल कृष्ण ग्राडवानी : सरकार को इसकी जानकारी होगी, ग्रगर ऐसा उनका निर्णय है तो बहुत गम्भीर बात है।

MR. DEPUTY CHAIRMAN: No. no. I do not allow this. This is all newspaper-based,

SHRI LAL K. ADVANI: Perhaps Government would be having correct information.

MR. DEPUTY CHAIRMAN: Jaswant Singh.

SHRI LAL K. ADVANI: Has the Government any information? can enlighten the House. Why allow some confusion?

SHRI LAL K. ADVANI: Pernaps take your seat. You have done your business. You have raised the point. Let us not go on rumours. Yes, Mr. Jaswant Singh.

SHRI LAL K. ADVANI: If the Government has any information... (Interruptions).

MR. DEPUTY CHAIRMAN: Please don't record anybody. Only Jaswant Singh will go on record. Mr. Jaswant Singh, please read the notice.

श्री शिव चन्द्र झा*

श्री उपसभापति : ग्राप बैठ जाइये. **ब्राप सुनते है नहीं। (व्यवधान)** नहीं लिखा जाएगा। जाइये । जी, मुझे श्रफसोस है कि श्राप सुनते नहीं, मैंने यह कहा कि जो बात वह लिख कर भेंजे तो उसका जवाब भ्रापके पास चला जाएगा। भ्राप रिकार्ड लेकिन ग्रापने सुना नहीं देख लीजिए (व्यवधान) ग्राप सदन का टाइम ले रहे हैं। ग्रब ਕੈਠ जाइये ग्राप। (व्यवधान) 4 4 ×

945 RS-11.

^{*}Not recorded.

हक्मदेव नारायण यादव

उपसभापति : श्राप दूर चले जाइये, वोंट क्लब पर। (व्यवधान)

हक्मदेव नारायण यादव :*

श्री उपसभापति : श्री जसवंत सिंह जी ।

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—LATEST SITUA. TION IN WEST ASIA WITH PAR-TICULAR REFERENCE TO ISRA-ELI ACTION IN LEBANON.

SHRI JASWANT SINGH (Rajas. than): Mr. Deputy Chairman, Sir, I call the attention of the Minister of External Affairs to the latest situation in West Asia with particular reference to the Israeli action in Lebanon.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Mr. Deputy Chairman, Sir, the grave anxiety of Hon'ble Members regarding the continuing serious situation in Lebanon is now almost universally shared. Several Resolutions unanimously adopted by Council, vigorous Security by the Non-aligned Movement, the Arab Foreign Ministers. statements by several world leaders, have all fallen on deaf ears. Israel's unabashed and brutal aggression continues. Air, land and sea forces keep on shelling West Beirut killing innocent civilians and destroying property—all in callous disregard of basic humanitarian principles, forgetting what the Jewish people themselves suffered not more than a few decades ago.

Hon'ble Members have no doubt been seeing daily reports about negotiations and possible solutions. Resently a Six Point Plan was drawn up by an Arab League Committee consisting of Syria Lebanon, PLO, Kuwait, Algeria and Soudi Arabia. The Six Points are:

- (i) To exert continued and sustained efforts to abide by ceasefire:
- (ii) The Palestine Liberation Organisation announces its decision to move its armed forces from Beirut. The safeguards and guarantees for this move as well as the safety of the refugee camps will be determined in an agreement between the Lebanese Government and the PLO in Beirut;
- (iii) To work towards lifting the seige of the city of Beirut and suburbs by securing the withdrawal of Israeli forces;
- (iv) The Lebanese Government is to take all effective measures to ensure the security and safety of the inhabitants of the city of Beirut and its suburbs, including the Palestinian refugee camps;
- (v) The participation of the international forces in the task establishing security and safety of Beirut and its suburbs; and
- (vi) The Arab States are to undertake the necessary political action to assist Lebanon in order to attain the full implementation of Security Council Resolution 508 (1982) and 509 (1982).

The attitude of the United States would be crucial in determining the success of the Jeddah Six-Point Plan. As Hon'ble Members know, Ambassador Habib of the United States has been carrying on negotiations on somewhat parallel lines. The centrepoint of his efforts would seem to be the initial withdrawal of the PLO from Lebanon to other Arab countries and thereafter the withdrawal of Israeli forces from Lebanese territory. As far as disposition of PLO forces concerned it is not for Israel to impose its wishes. This must be through agreement between the PLO and Lebanon and concerned Arab. countries.

^{*}Not recorded.